

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 932 of 2019

IN THE MATTER OF:

Mr. Piyush Periwal

...Appellant

Versus

**Stressed Assets Stabilization Fund
(SASF)**

...Respondent

Present:

For Appellant :

**Mr. Ratnanko Banerjee, Senior Advocate with
Mr. Ranvir Singh and Mr. Manish Verma, Advocates**

For Respondents:

**Mr. Ritin Rai, Senior Advocate with
Mr. Sidhartha Barua, Advocate for R-1
Mr. Sandeep Khaitan, Mr. Praful Jindal, Mr. Anand
verma and Mr. Ashok Tibrewala, Advocates for R-2**

ORDER
(Through Virtual Mode)

27.08.2020 Pleadings are complete. Due to paucity of time, the matter could not be taken up.

List the appeal 'for hearing' on **8th September, 2020** at 2.00 P.M. on the top of the hearing matters.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/